

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 169 OF 2016**

**Dated: 27<sup>th</sup> September, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

**Maharashtra Seamless Ltd.**

**.....Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Ors.**

**.....Respondent (s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri  
Ms. Neha Garg

Counsel for the Respondent(s) : Ms. Himangini Mehta for R-2

**ORDER**

Learned counsel for respondent No.2 seeks four weeks time to file reply. He may file the same on or before 25.10.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 09.11.2016 after serving copy on the other side.

List the matter on **28.11.2016.**

**(I.J. Kapoor)  
Technical Member**

ts/kt

**(Justice Ranjana P. Desai)  
Chairperson**